

LICENSES FOR SALE OF LIQUOR, BOMBAYACT, 1840

ACT NO. XVIII. OF 1840

(Rep., Act 13 of 1856)

[10th August, 1840.]

Passed by the Right Hon'ble the Governor General of India in Council, On the 10th August, 1840.

To regulate the granting and withholding Licenses for the Sale of Liquors within the Islands of Bomboy and Colaba.

I. It is hereby enacted, that all powers and duties now vested by law in Her Majesty's Justices of the Peace in Bombay with respect to granting and withholding licenses for the sale of Arrack, Toddy and other Spirituous and Fermented Liquors, within the Islands of Bombay and Colaba, shall from and after the passing of this Act be vested in and discharged by the Collector of Land Revenue, and the Senior Magistrate of Police in Bombay jointly, but the said Justices at Quarter Sessions assembled shall have power in their discretion to quash such licenses or to withdraw the same on the breach of any of the conditions thereof.

II. And it is hereby enacted, that Hon'ble the Governor in Council shall have authority at all times to regulate the form of licenses to be granted for the sale of Arrack and other Liquors aforesaid in Bombay, and to vary and add to the terms and conditions thereof.

III. And it is further enacted, that nothing herein contained shall have the effect of repealing or altering any laws now in force touching the sale of Spirituous Liquors in Bombay or Colaba otherwise than as such laws are hereby repealed or altered.